

11.12 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to provide necessary assistance the State Government of Orissa for construction of a stadium at Deogarh in memory of late Prime Minister Shrimati Indira Gandhi**

SHRI SRIBALLAV PANIGRAHI (Deogarh): Deogarh in Orissa was one of the few places where the then Prime Minister Shrimati Indira Gandhi addressed a mammoth gathering on 30th October, 1984, the previous day of her cruel assassination. In fitness of things a suitable memorial should be built in this place. In this connection it is proposed by the local people and Municipal Council to have a stadium built to be named after her. The Union Government should render all sorts of assistance for this noble work.

- (ii) **Need to supply adequate quantity of sugar and rice to Orissa for distribution through Public Distribution System**

SHRI CHINTAMANI JENA (Balasore): The levy sugar quota normally allotted to the State of Orissa has been reduced for the last few months, causing much hardships to the common man, particularly the persons below poverty line. Poor consumers are not in a position to purchase the required sugar from the open market, where it is sold at the rate of Rs. 12/- to Rs. 14/- per kg. As the festive season is on, there is heavy demand for levy sugar by the poor people. In addition, due to curtailment of quota of rice to the rice-eating state of Orissa, the poor people, specially the SC and ST community are in great difficulty. The rice to be distributed under the much expected Jawahar Rojgar Yojana is still to arrive for distribution to the beneficiaries. So, the common man who generally depends on the rice supplied through Public Distribution system, is facing lot of difficulties, as he has no means to

purchase rice from the open market, where the rate has gone abnormally high.

I would request the Food and Civil Supplies Ministry to supply adequate quantity of sugar and rice to Orissa and enhance the quota for the State from the current month onwards.

- (iii) **Need to take measures for early payment of crop insurance dues to the farmers of Gujarat**

DR. DIGVIJAY SINH (Surendranagar): In the State of Gujarat, there is considerable agitation against the non-payment of crop-insurance dues to the farmers.

Out of the total amount of claims of the farmers, only half has been paid so far and the remaining continues to be outstanding.

Immediate steps should be taken to give redress to the farmers for this just dues for theirs before Diwali.

[Translation]

- (iv) **Need to ensure adequate compensation to the farmers of Delhi whose land has been acquired by the Government**

SHRI BHARAT SINGH (Outer Delhi): Mr. Speaker, Sir, consolidated of holdings has started in a number of villages in the rural areas of Delhi. Earlier, the farmers used to get just double area of residential land within the Lal dora limits of their village in lieu of their agricultural land acquired by the Government. It means that they could get two acres of residential land for one acre of their agricultural land. But today the Delhi Administration wants to give only a residential plot of 500 sq. yards to the farmers. The farmers are objecting to it, because if a farmer has four sons, each of his sons can have a house constructed on a residential plot of only 125 sq. yards and will keep his bullock carts, carts driven by he-buffaloes and other such vehicles in the by lanes and way sides which will block the passage of others. Earlier, the